

(2025) 01 KAR CK 1652
In the Karnataka High Court, Principal Bench
Case No : Criminal Appeal No. 599 Of 2014

A Thyagaraja

APPELLANT

Vs

Sudhakar Dindi

RESPONDENT

Date of Decision : 27-01-2025

Acts Referred:

Citation : (2025) 01 KAR CK 1652

Hon'ble Judges : Ravi V. Hosmani, J

Bench : Single Bench

Advocate : Kiran M. Goli, Girija S.Hiremath

Final Decision : Dismissed

Judgement

Shivashankar Amarannavar, J

Learned counsel for the appellant files a memo reporting death of the respondent – accused. The memo reads thus;

“The under signed counsel for the Appellant most humbly reports the death of the Respondent /A1 herein namely Sri Sudhakar Dindi around a year ago, humbly request this Hon’ble Court to consider this memo in the interest of justice.”

The appellant – complainant has challenged the judgment of acquittal of the respondent – accused for the offence under Section 138 of the Negotiable Instruments Act, 1881.

In view of death of the respondent – accused, the appeal will not survive. Hence, the appeal is dismissed.